

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1673
ANSWERED ON:19.11.2010
AUTONOMY TO NATIONAL COMMISSION FOR SCHEDULED TRIBES
Sainuji Shri Kowase Marotrao

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has proposals under consideration for granting full autonomy to the National Commission for Scheduled Tribes;
- (b) if so, the details thereof; and
- (c) the measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) to (c): The National Commission for Scheduled Tribes has been set up under Article 338A of the Constitution of India. Clause (4) of Article 338A empowers the NCST to regulate its own procedure. Accordingly the Commission has framed its own Rules of Procedure notified on 17.9.2004. Powers and functions entrusted to the National Commission for Scheduled Tribes in Article 338A are the same as were given to the erstwhile National Commission for Scheduled Castes & Scheduled Tribes and also to the existing National Commission for Scheduled Castes.